



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 12th of April, 2018

SRO 167 - In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint **Shri Romesh Chand Look after Naib Tehsildar** in Nial Saran Tehsil Samba to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of District Samba.

By order of the Government of Jammu and Kashmir.


Sd/-
(Abdul Majid Bhat)
Secretary to Government,

NO: LD (P) 2007/Samba

Dated: 12 -04 -2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Samba. This is with reference to his letter No. DMS/JC/Mag.Power/31-34 dated 03-04-2018
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L,J& PA (w.7.s.c)


(Khurshheed Ahmad/Bhat)
Deputy Legal Remembrancer,
12.4.18
12.04.2018